

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.830/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2020**

Name of the Company: Safex Fire Services Ltd
V/s
Himgiri Solutions Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.

2.

ORDER

(Through Video Conferencing)

Mr. Pranav D. Thakkar, Learned Lawyer, appeared on behalf of the Petitioner.

Mr. Rohan Shah, Learned Lawyer, appeared on behalf of the Respondent submitted that he has filed Vakalatnama. He is requesting time to file reply.

The prayer is allowed.

Two weeks' time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

List the matter on 08.09.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 31st day of July, 2020